IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (DB) No.459 of 2020

Dharamdas Pradhan ..... … Appellant
Versus
The State of Jharkhand …. … Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Ms. Chaitali C. Sinha, Advocate
For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 4057 of 2020

06/ 25.03.2021 This interlocutory application has been filed for condonation of delay of 4080 days in filing the present criminal appeal.

The appellant, who is in custody, had not filed any appeal in time and accordingly, he was granted legal aid and the present appeal has been filed through High Court Legal Service Committee.

In view of the statements made in the interlocutory application, the delay in filing the appeal, is hereby, condoned.

The aforesaid interlocutory application stands allowed.

Cr. Appeal (DB) No. 459 of 2020

This appeal will be heard. Admit.

Issue notice.

Call for the scanned copy of the Lower Court Records.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kr.